

F.No.36(24)/2015-Judl.
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhavan, New Delhi.
03rd March, 2015

ORDER

In supersession of all earlier orders relating to Central Government Counsel in respect of High Court of Gauhati, Shillong Bench, the President is pleased to engage the following Advocates as Central Government Counsel before the High Court of Meghalaya at Shillong for conducting the Central Government cases with immediate effect for period of **three years** or until further orders, whichever is earlier:-

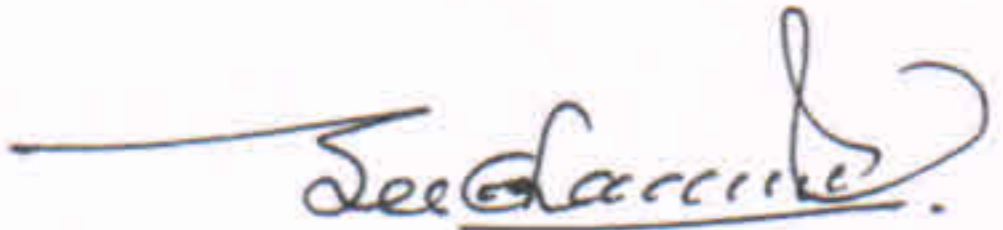
HIGH COURT OF MEGHALAYA AT SHILLONG

CENTRAL GOVT. COUNSEL

Sl. No.	Name & Address	Contact No.	Enrolment No.
1.	Kaustav Paul S/o Shri K.B. Paul, Howell Road, Laban, Shillong-793004 (Meghalaya)	09774007740	596/2001
2.	Nitesh Mozika S/o Shri Bajrang Lal Mozika, M.J. Tower, Morella Compound, Near High Court, Shillong-793001	08575001947	790/2003-04
3.	Sri Rakhil Debnath S/o Late Shri Abinash Denath, Tailor Crony, Laitumkhrah, Shillong-793003.	09436100665	159/1992

2. The engagement of above advocates will be governed by the terms and conditions contained in this Department's OM No.26(1)/99-Judl. dated 24th September, 1999 read with OM No.26(1)/2005-Judl. dated 31st January, 2008.

3. Hindi version of this order will follow.


(Suresh Chandra)
Joint Secretary & Legal Adviser




To

All the above advocates.

Copy to:-

1. The Register, High Court of Meghalaya, Shillong
2. The Accountant General, Maghalaya, Shillong.
3. PS to ML&J/PS to Law Secretary/PS to Legislative Secretary.
4. Hindi unit for Hindi version of this order.
5. Guard File/Judicial Section with 5 s/copies.


(B.S. Sharma)
Superintendent(Legal)
